

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cont. Case (C) No. 118 of 2019**

(M/s Narrow Structures Private Limited Vs. State of Jharkhand & Ors.)

With

Cont. Case (C) No. 119 of 2019

(M/s Narrow Structures Private Limited Vs. State of Jharkhand & Ors.)

CORAM: HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner	: Mr. Anish Mishra, Advocate
For Opposite Party No. 1	: Mrs. Darshana Poddar Mishra, AAG-I
For Opposite Party Nos. 2 & 3	: Mr. V.P. Singh, Sr. Advocate Mr. C.A. Vardhan, Advocate

07/11.09.2020 The present contempt cases are taken up today through Video conferencing.

Mr. V.P. Singh, the learned Senior Counsel for the opposite party nos. 2 and 3 prays for some more time to comply the order dated 01.08.2018 passed by this Court in W.P.(C) No. 4151 of 2016 and W.P.(C) No. 4157 of 2016.

Reference may be made to order dated 24.01.2020 wherein it was clearly observed that if the compliance affidavit is not filed within a period of four weeks, the opposite party nos. 2 and 3 shall remain physically present before this Court on the next date.

The present contempt cases were again taken on 28.02.2020 and on the said date, Mr. V.P. Singh, the learned Senior Counsel for the opposite party nos. 2 and 3 submitted that since the post of opposite party no. 3 was vacant at that point of time, the opposite party no. 2 was present before this Court in compliance of the order dated 24.01.2020. It was also submitted by the learned Senior Counsel that though L.P.A. No. 621 of 2018 preferred by RIADA had been dismissed by the learned Division Bench of this Court vide judgment dated 07.01.2020, yet since the certified copy of the said order was not made available to the opposite party nos. 2, the process of compliance could not be started. On the said submission, this Court vide order dated 28.02.2020 adjourned the matter to be again taken on 17.04.2020 with an observation that if no compliance affidavit is filed by the opposite party nos. 2 and 3 on the next date, they would

remain physically present before this Court. Today also, a prayer for adjournment has been made by Mr. V.P. Singh, the learned Senior Counsel for the opposite party nos. 2 and 3.

On perusal of the record, it appears that no affidavit whatsoever much less the compliance affidavit has been filed on behalf of the opposite party nos. 2 and 3 after 28.02.2020. Such approach of the opposite party nos. 2 and 3 is highly deprecated by this Court. However, as the Courts are working in virtual mode (Online) in the wake of Covid-19 (coronavirus) pandemic, instead of directing the opposite party nos. 2 and 3 to be physically remain present before this Court in the present contempt cases on the next date, I think it appropriate to impose cost of Rs. 10,000/- (Rupees Ten thousand) to be deposited by them in favour of the Jharkhand Advocates' Association Welfare and Development Fund within two weeks.

At the request of the learned Senior Counsel for the opposite party nos. 2 and 3, let this matter be posted under appropriate heading on 09.10.2020 by way of last indulgence to the opposite party nos. 2 and 3 to comply the order dated 01.08.2018 passed by this Court in the aforesaid writ petitions.

(Rajesh Shankar, J.)

Manish